GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT

Memo No.43A/COVID-19/2020

Date.06.05.2020

COVID INSTANT ORDER 43(A)

Subject: HMFW-COVID-19-Running of Fever Clinics-Orders Issued.

Ref:

- 1. COVID INSTANT ORDER-43 dated 2nd May,2020.
- 2. Circular No.1/CHFW/2020, dated.01.05.2020

In continuation of instant order number 43 dated 2nd May,2020 cited at Ref 1 above, the following shall be read along with the following:

1. In Point (V) action in containment clusters, the following shall be added:

- o. The fever clinics as mentioned in order in ref 2 shall be conducted in the containment cluster in order to reach out to the population in the containment cluster to identify COVID symptomatic population with special focus on ILI/SARI cases and vulnerable population like adult population than 60 years/ persons with morbidities. The fever clinics shall have all required medicines in all the containment clusters shall identify any fever cases, ILI, SARI and other general complaints.
- p. The identified suspected persons have to be tested for covid-19 with all precautionary measures duly wearing PPE/Masks/gloves as warranted including following social distancing.

Special Chief Secretary, HM&FW

To

All The Collector & District Magistrate, in the state.
All District Medical & Health Officers in the state.
Copy to

Commissioner, H&FW, Gollapudi.

GOVERNMENT OF ANDHRA PRADESH HEALTH MEDICAL & FAMILY WELFARE DEPARTMENT =0=0= Order No 43/COVID-19/2020, Dt.03.05.2020

COVID INSTANT ORDER 43

References:

- 1. MHA ,GOI Order No.40-3/2020-DM-I(A) dated 1st May 2020
- 2. MOHFW DO Letter NO. Z.28015/19/2020-EMR dated 30th April 2020
- 3. COVID Order 33 dated 20/4/2020
- 4. MoHFW DO letter No:Z-21020/6/2020-PH dated 15th April 2020
- 5. MHA, GOI Letter No: 40-312020-DM-l(A), dt 15/4/2020
- 6. G.O. Rt.No.239, HM&FW(B2) Dept. dt. 6/4/2020'
- 7. COVID order 28 dated 18th April 2020
- 8. COVID order 20 dated 9th April 2020

The Government of India vide the Order in reference 1 above has extended the lockdown for prevention of spread of COVID-19 across the country. Further, as per the risk profile, the State of A.P. has been divided into Red, Orange and Green Districts with list of prohibited and permissible activities in these Districts. The 5 Districts of Kurnool, Guntur, Krishna, Nellore and Chittoor are classified as Red Districts while Vizianagaram is classified as Green and the remaining 7 Districts are classified as Orange Districts.

- I. Effectively defining and managing the Containment Clusters along with their buffers is the key to the entire strategy for control of the spread of the COVID 19 virus. The boundary of the Containment Cluster shall be defined by the District Administration taking into account the following factors:
 - a. Mapping of cases and their contacts
 - b. Geographical dispersion of cases and contacts
 - c. Area with well demarcated perimeter and
 - d. Enforceability.
- II. <u>Defining Containment Cluster along with buffer area</u> (i.e. the Containment Zone): It is important to define a core area/ Containment Cluster, as the area where positive cases and their contacts are residing along with a well demarcated perimeter control so as to ensure enforceability of the restrictions. This core area will generally extend from 500 meters radius to 1 Km. depending upon the extent of the spread of cases and contacts within the locality and this would be geographically quarantined. A buffer zone of up to 3 km from the epicenter of the core area shall also be demarcated so as to ensure surveillance through monitoring of ILI/SARI cases in health facilities. MoHFW guidelines in this regard issued from time to time shall be taken into consideration. The area of Containment Zone including the Containment Cluster and buffer shall be appropriately

<u>defined by District administration with technical inputs from the local level</u> <u>and it is</u> advisable to err on the side of caution than otherwise.

- III. In <u>Urban Areas</u>, the boundary of the Containment Cluster may be a residential colony/colonies, municipal ward/wards depending upon the spread of the cases and their contacts. In case contiguous colonies/wards have cases they may be kept together and perimeter control enforced. The buffer can be the immediate adjoining wards to the core containment area which are not having cases but surveillance for SARI/ILI cases in health facilities will be done.
- IV. <u>In case of Rural Areas</u>, a habitation, a village or group of villages or Gram Panchayat may be taken as a containment area depending upon the spread of cases and their contacts. In case contiguous habitations/villages have cases they may be kept together and perimeter control enforced. The buffer can be the immediate adjoining villages to the core containment area which are not having cases but surveillance for SARI/ILI cases in health facilities will be done.

V. Action in the Containment Clusters:

As per the orders at reference 2 and 3 above, the containment area shall have:

- a. Stringent Perimeter Control with clear entry and exit points with the remaining area properly barricaded
- b. No movement of people within the cluster shall be allowed.
- c. Movement of persons shall be only for maintaining supply of goods and services and for medical emergencies.
- d. The essential commodities shall be delivered at the door step as far as possible. Special mobile vehicles for delivery of daily essentials like vegetables and fruits shall be made available within the cluster itself.
- e. No unchecked influx of people and transport shall be there and
- f. Recording of details of people moving in and out of perimeter shall be done and followed up
- g. House to house surveillance by special teams constituted for this purpose.
 - Active House to house surveillance by medical teams along with medical camps shall be held to identify all contacts of Positive cases, symptomatic people and Vulnerable population group for purpose of testing and Quarantine.
- h. Contact tracing of all cases shall be completed within 12-24 hrs and updated in the MSS portal as well.
- i. Home or Institutional quarantining of individuals based on risk assessment by medical officers. This risk assessment will be based on symptoms, contact with confirmed cases, and travel history.
- j. Testing of all cases with Severe Acute Respiratory Infection (SARI), Influenza Like Illness (ILI) and other symptoms specified by MOHFW.
- k. Testing of all cases which are in the high risk category i.e. Primary contacts of Positive cases, Symptomatic Persons, Vulnerable Population i.e. People above 60 yrs. and Persons with co morbidities, Frontline

healthcare workers

- I. Clinical Management of all positive cases as per protocol.
- m. 100% registration of population on Arogya Setu shall be done in the Households in the Containment Cluster with special focus on registration for all hospitalised cases, positives, their contacts and all people for whom samples are being taken.
- n. Counselling and educating people; and establishing effective communication strategies.

VI. Action in the buffer Zone abutting the Containment Cluster

The Districts shall define the buffer area in the urban and rural areas as mentioned above in which the monitoring of ILI/SARI cases in health facilities shall be done and restrictions which apply to Containment Clusters shall apply in the buffer except limited movement of people for essential items is allowed.

The activities which are prohibited or permitted with specific restrictions are given in the MHA order under reference at 1 above. Summary of the activities are at Annexure-A

VII. Cluster categorization for the purpose of closer Monitoring

The Containment Clusters shall be monitored closely with those

- 1. Clusters having fresh cases and cases in the last 5 days from the date under reference are classified as **Very Active clusters**
- 2. Clusters which had cases in the last 6 to 14 days as Active Clusters and
- 3. Clusters which had cases only in the last 15 to 28 days as **Dormant Clusters**. After the completion of 28 days the containment operations can be scaled down.

VIII. Data Analytics to be monitored in the Containment Clusters

In these clusters, the District Collectors shall keep a watch on the following and keep the data on the following available at all times:

Monitorable Indicator	Indications
a. Active cases to Total confirmed	Lower active cases indicates better recoveries/hospital discharges (or sometimes more deaths within the cluster also)
 b. Case to Contact ratio (Total Number of contact/ total number of confirmed cases in the CC) 	Low ratio indicates need for focus and reorientation of the Contact tracing teams
 c. Testing ratio (Total samples tested/ total population in the cluster) 	To ensure all villages/wards in the cluster are tested for high risk category persons.
 d. Case Positivity Ratio (CPR) (Total Positive cases in the CC/ Total samples tested) 	Clusters with high CPR may indicate community transmission/Frontline worker transmission within the Cluster. Clusters with low CPR may also indicate appropriate risk groups not being tested

Monitorable Indicator	Indications						
e. Case Fatality Rate (CFR) (COVID Deaths / confirmed cases of the cluster)	Incase of High CFR, it is indicative of delayed reporting/poor health seeking behavior/inadequate heath staff in the cluster/ poor knowledge of symptoms amongst the community						
f. Doubling rate on weekly basis (every Monday)	In case where doubling rate is higher than State average (Currently 11.3 days), special attention shall be paid to social distancing within the cluster, quarantine facilities/ Home quarantine jumping, lack of proper clinical management practices, lack of protective gear by health care workers if more of them are being found positive.						

IX. When the containment operations can be scaled down

The operations will be scaled down if no laboratory confirmed COVID 19 positive case is reported from the containment zone for at least 4 weeks after the last confirmed case has been isolated and all his contacts are followed up for 28 days.

X. When the Containment operations are deemed over

The containment operations shall be deemed to be over 28 days from the discharge of the last confirmed case from the designated health facility.

All District Collectors shall accordingly take action and ensure no fresh permissions are required for activities which are permitted under the ambit of the MHA order. They shall also review the definition of the Containment Zone (i.e. Containment Clusters along with their buffer areas) which shall be submitted to the state government within 24 hours for notification under the Disaster management act, 2005 as per details given in Annexure B. Any fresh cases shall also be notified accordingly by the District administration within 24 hours of the case being confirmed.

XI. All District Collectors as incident commanders to take steps accordingly.

Special Chief Secretary to Govt.

Copy to:

All District Collectors/Superintends of Police/CP

All Special CS/Principal Sec/Secretaries of all departments for necessary action Principal Secretary to CM, GoAP for information

PS to Chief Secretary for information

Annexure-A

Activities in the Various Zones within the ambit of MHA Circular dated 1st May 2020

Activity	In Containment Clusters incl. buffer areas	Red Districts (Kurnool/ Nellore/ Krishna/ Guntur/ Chittoor)	Orange Districts (All Other Districts)	Green District (Vizianagaram)			
Congregations and Public A	reas						
Religious Places and congregations	No	No	No	No			
Social/Political/sports/ent ertainment/Political/ other gatherings	No	No	No	No			
Cinema halls/Malls/Gyms/sports complexes/parks/bars	No	No	No	No			
Hospitality services	No	No except for approved persons	No except for approved persons	No except for approved persons			
Schools/Colleges	No except Online Education	except Online Education	No except Online Education	No except Online Education			
Transport Related/ Movem	ent Related	1					
Metro Rail	No	No	No	No			
Interstate Buses/ Trains/ Air Travel	No	Not allowed except for activities permitted by MHA	Not allowed except for activities permitted by MHA	Not allowed except for activities permitted by MHA			
Inter District and Intra District Buses (APSRTC/ Private)	No	No	No	No			
Movement of People between 7 pm to 4 am(Not applicable for Emergencies and Goods movement)	No	No	No	No			
Movement of Old People, People with co- morbidities, Pregnant Women and children Below 10 years	No	No	No	No			
OPD and medical clinics	No	es with safety precautions	Yes with safety precautions	Yes with safety precautions			
Interstate Cargo and Goods Movement	No except where NH/State highways are crossing	Yes	Yes	Yes			
Cycle Rickshaws and Autos	No	No	Yes	Yes			
Taxis and Cab aggregators	No	No	1 driver and 1 passenger only	Yes			
Private Vehicular movement	No	Movement only for permitted activities	Movement is allowed with	Allowed without			

Activity	In Containment Clusters incl. buffer areas	Red Districts (Kurnool/ Nellore/ Krishna/ Guntur/ Chittoor)	Orange Districts (All Other Districts)	Green District (Vizianagaram)			
		with 1 driver and 2 Passengers for 4 wheelers and Two wheelers allowed without pillion	restrictions of 1 driver and 2 Passengers for 4 wheelers and Two wheelers allowed with pillion	restrictions			
Commercial Activities							
Barber shops, Spas and saloons	No	No	Allowed to open but handling procedure of the customers shall be trained to barbers and SOP displayed in the shop	the customers shall be trained to barbers and SOP displayed in the shop			
Malls/Market complexes/markets	No	Not allowed except those shops selling essential goods	All shops are Permitted without Shopping Malls	All shops are Permitted without Shopping Malls			
Shops in Urban areas	No	Allow all Stand Alone shops/Colony shops/Shops in residential complexes	All Permitted	All Permitted			
Shops in Rural Areas	No	All essential and non- essential shops permitted except malls	All essential and non-essential shops permitted except malls	All essential and non- essential shops permitted except malls			
Liquor shops and pan shops	No	Permitted with social distancing norms of 6ft distance and only 5 people at a time	Permitted with social distancing norms of 6ft distance and only 5 people at a time	Permitted with social distancing norms of 6ft distance and only 5 people at a time			
E-commerce activities	No	Only for essential goods	ALL Permitted	ALL Permitted			
Agriculture and Allied acti	vities						
Agriculture/ fisheries/AH including MGNREGA	No	All Permitted	All Permitted	All Permitted			
Industrial Activities Industrial Units in Urban Areas	No	Allow industrial units SEZ/EOU/IE/IP with access controls. All Essential goods units/drugs/pharm a/	ALL Industrial Units are Permitted	ALL Industrial Units are Permitted			

Activity	In Containment Clusters incl. buffer areas	Red Districts (Kurnool/ Nellore/ Krishna/ Guntur/ Chittoor)	Orange Districts (All Other Districts)	Green District (Vizianagaram)		
		medical devices/their raw material and intermediaries continuous production units/IT hardware/Jute industry in staggered shifts/Packaging material				
Industries in Rural Areas	No	ALL Industrial Units are Permitted	ALL Industrial Units are Permitted	ALL Industrial Units are Permitted		
Construction activities						
Construction activities in Urban Areas	No	Permitted preferably with In situ labour / RE projects are permitted	ALL Permitted	ALL Permitted		
Construction activities in Rural areas	No	All construction activities are permitted	ALL Permitted	ALL Permitted		
Operations in Offices						
Pvt Offices	No	Operate with 33% strength and remaining work from home	ALL Permitted	ALL Permitted		
Govt offices	No	Permitted to operate except staff coming from Containment Clusters	Permitted to operate except staff coming from Containment Clusters	Permitted to operate except staff coming from Containment Clusters		
Other Activities	No	All other activities shall be deemed as permitted activities i.e. those which are not specifically prohibited or permitted with restrictions				

Industrial Units in Urban Areas	No	Allow industrial units, SEZ/ EOU/ IE/ IP with access controls. All Essential goods units/ drugs/ pharma/ medical devices/ their raw material and intermediaries continuous production units/ IT hardware/Jute industry in staggered shifts/ Packaging material	ALL Industrial Units are Permitted	ALL Industrial Units are Permitted			
Industries in Rural Areas	No	ALL Industrial Units are Permitted	ALL Industrial Units are Permitted	ALL Industrial Units are Permitted			
Construction activities				elucinos de la las estas en la composição de la composição de la composição de la composição de la composição			
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Pvt Offices	No	Operate with 33% strength and remaining work from home	ALL Permitted	ALL Permitted			
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Other Activities	No	All other activities shall be deemed as permitted activities i.e. those which are not specifically prohibited or permitted with restrictions					

Annexure B- Containment Zone details to be notified

District	Mandal	Urban/ Rural	Containment Cluster ID (in MSS)	Name of the Containment Cluster	Village/s or Wards in the Containment Cluster (CC)	Area of the Containment Cluster	No of Confirmed Positive cases along with their Patient ID	No Of Active Cases (Confirmed minus Recovered and Dead)	No. of Recovered patients	No. of deaths	Population Covered in the CC	Household Covered in the CC	Primary Contacts Traced	Primary Contacts Traced	Secondary Contacts Traced	Secondary Contacts Tested	Total Tested in the CC till date	Village/s or Wards falling in the buffer Area	Village/s or Wards in the buffer	Area of the buffer from the epi- centre of CC	Population Covered in the buffer	House hold Covered in the buffer	Has the CC been redrawn (Y/N)
1.	2.	3	4	5	6	7	8	9	10	11	12	13	14	15	16	17	18	19	20	21	22	23	24
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GOVERNMENT OF ANDHRA PRADESH COMMISSIONER OF HEALTH AND FAMILY WELFARE

Circular No.01./CHFW/2020

Dated:01.05.2020

Ref: 1. No.40-3/2020-DM-I(A), GOI, Ministry of Home Affairs, Dated: 1.5.2020

The attention of all District Collectors and District Health & Medical Officers is brought to the above cited order of Minister of Home Affairs herein it is advised that the essential medical services may be provided even during the lockdown. Since the people in Containment Clusters are not allowed to come out, it is essential that medical services are provided within the Containment Clusters.

Hence, fever clinics may be started in all the Containment clusters. One Medical Officer along with paramedics and required medicines may be deputed to each Containment Cluster for providing OP services. Mike Announcement shall be made within the cluster so that people may avail this facility.

However, protective equipment shall be worn during these clinics by Medical Teams during such clinic. The patients coming for OP services shall wear masks and shall use Hand sanitizers before they are examined by the team. Hence sufficient Hand sanitizers may be made available at the fever clinics. If in the opinion of the Medical officer a COVID test is required the same shall be done by the rapid response teams. These fever clinics may be placed where there is sufficient place and where social distance is maintained effectively. The DMHO's may send a report of each clinic in a prescribed format. The Director of Health shall consolidate such data and place before undersigned.

COMMISSIONER, HEALTH

To
All Collector & District Magistrates
All DM&HOs in the State